Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No.08/2015-2020
New Delhi, Dated: 14 June, 2021

Subject: Amendment in Export Policy of Injection Remdesivir and Remdesivir API.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby amends the Notification No. 01/2015-20 dated 11.04.2021 related to export of Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients (API):

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AA</td>
<td>Ex 293499</td>
<td>Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients (API)</td>
<td>Prohibited</td>
<td>Restricted</td>
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<td></td>
<td>Ex 300490</td>
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2. The export of Remdesivir Injections/API against the Advance Authorizations issued under Chapter 4 of FTP/HBP shall not require a separate export authorisation or permission.

3. Effect of this Notification:

The export of Injection Remdesivir and Remdesivir Active Pharmaceutical Ingredients (API) falling under the ITC (HS) Codes specified above or falling under any other HS Code has been put under Restricted category with immediate effect. The export of Remdesivir Injections/API against the Advance Authorizations will not require a separate authorisation/permission.

(Amit Yadav)
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